

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 13 of 2016 &
IA No. 25 of 2016**

Dated: 13th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Jay Madhok Energy Pvt. Ltd. Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Y. Chitale, Sr. Adv.
Mr. Vineet Malhotra
Mr. Mohit Paul
Mr. Vishal Gohri

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Sumit Kishore
Mr. Amit Sanduja

ORDER

Issue notice on the appeal as well as on the I.A. No. 25 of 2016 (Appl. for stay). Ms. Sonali Malhotra takes notice on behalf of the Respondent. Learned counsel for the appellant shall serve copies of the appeal memo as well as the interim application on the respondent.

Learned counsel for the respondent seeks four weeks time to file reply to the interim application and to the main appeal. She

may do so on or before 13.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 28.06.2016 after serving copy on the other side.

An interim order passed by the Delhi High Court is in force. That shall continue till the next date of hearing without prejudice to the rights and contentions of the respondent.

List the matter on **22.07.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson